

lopment of electricity generation, the larger requirements of foreign exchange for thermal power stations and the availability of a large number of unexploited sources of hydro stations are kept in view?

**Shri Nanda:** The hon. Member is an expert in these matters. But I may tell him that the situation varies in different parts of the country. In some parts, only thermal generation is possible; in others, only hydel is possible while in some others both are possible, and there the relative economic is gone into.

**Shri S. M. Banerjee:** In view of the fact that some of the States, rather almost all the States, are facing a serious power crisis, has the Planning Commission any scheme to see that power generation capacity is increased in those States, and have any suggestions been given to State Governments in this regard?

**Shri Nanda:** I could not follow, but I believe he means to ask whether, if there is inadequacy of power in certain States, any steps are taken. Yes, some supplementary provisions are being made and in certain places accelerated assistance is being given.

**Shri Sonavane:** Have the planners taken into consideration the question of covering all the villages in India? If so, by what time? Will this be achieved within 25 years of long-range planning?

**Shri Nanda:** There is a rural electrification programme, and the figures have been given in the Plan itself.

**Shri Morarka:** In view of the bias of the CWPC in favour of hydro power, may I know whether Government have considered the desirability of revising the production schedule and production pattern of the Heavy Electricals project?

**Shri Nanda:** That is a specific question to be looked into. But hydro power is very much cheaper. It is 1.2 nP. as against coal fired 3.00 nP. Therefore, that bias is not at all considered wrong.

1455(Ai) LSD.—3.

पाकिस्तानियों द्वारा भारतीय मछुए का  
ग्रपहरण

— — — } श्री भक्त दर्शन :  
२८२. } श्री भागवत झा आजाद :

क्या प्रधान मंत्री दिनांक १६ जून, १९६२ के तारांकित प्रश्न संख्या १५४४ के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि पश्चिमी बंगाल के पश्चिमी दीनाजपुर जिले की भारतीय भूमि से कुछ पाकिस्तानियों द्वारा एक भारतीय मछुए के २३ मई, १९६२ को ग्रपहरण किये जाने की घटना के विरोध में जो पत्र पाकिस्तान की सरकार को भेजा गया था, उसका क्या परिणाम निकला ?

बैदेशिक-कार्य मंत्रालय में उपमंत्री (श्री विनेश सिंह) : पश्चिम बंगाल सरकार और हमारे उप हाई कमिशन ने पूर्व पाकिस्तान सरकार के पास जो विरोध-पत्र भेजे थे, उनकी प्राप्ति स्वीकार करने के अलावा उनसे कोई जवाब नहीं मिला है। पश्चिम बंगाल सरकार और ढाका में हमारे उप हाई कमिशनर इस मामले में लिखा पढ़ी कर रहे हैं और पूर्व पाकिस्तान सरकार को कई बार स्मरण पत्र भेजे जा चुके हैं।

श्री भक्त दर्शन : श्रीमन्, क्या पाकिस्तान सरकार ने कोई कारण बतलाया है जिसकी वजह से वे निश्चित उत्तर नहीं दे पा रहे हैं, अथवा क्या वे इस में जाच पड़ताल कर रहे हैं ?

श्री विनेश सिंह : जैसा मैंने अभी जिक्र किया, मित्राय उसके मिल जाने के और कोई जवाब उन्होंने हमको नहीं दिया है।

श्री भक्त दर्शन : श्रीमन्, इस इलाके में इस तरह की घटनाएं भविष्य में न हो सकें इसके लिये क्या सीमा सुरक्षा की व्यवस्था पहले से कड़ी कर दी गई है और क्या ऐसी व्यवस्था के बाद ऐसी घटनायें नहीं होने पायी हैं ?

श्री दिनेश सिंह : जितना आवश्यक होता है उसके हिसाब से सुरक्षा का इन्तजाम किया जाता है ।

**Shri Bhagwat Jha Azad:** Since this area is very much in our territory, may I know whether the Pakistan Government gives any reason for this forcible act?

**Shri Dinesh Singh:** No, Sir. We have had no reply from the Pakistan Government.

श्री रामेश्वरानन्द : यह प्रश्न पहले भी इस सदन में आ चुका है । पहले भी हमने यह प्रश्न किया था कि इस प्रकार से पाकिस्तानियों द्वारा भारतीयों को अनाथों की तरह उठा कर ले जाया जाता है तो कभी उनको गोली मार दी जाती है । अब सरकार जिसकी कि जिम्मेदारी रक्षा करने की है वह सुरक्षा नहीं कर पाती है और इस तरह से टालमटोल की बात करती है तो मुझे तो आश्चर्य होता है कि वह अपने को उत्तरदायित्वपूर्ण क्यों समझती है ?

**Mr. Speaker:** Next question.

श्री रामेश्वरानन्द : अध्यक्ष महोदय, मेरे प्रश्न का उत्तर नहीं दिया गया ।

अध्यक्ष महोदय : मैंने यह नहीं समझा कि वह किसी उत्तर का महताज है इसलिये मैं आगे बढ़ गया ।

श्री रामेश्वरानन्द : अगर आप कहें तो मैं पुनः अपना प्रश्न दुहरा दूँ ?

अध्यक्ष महोदय : इस सवाल से यह नहीं उठ सकता ।

#### Rehabilitation of Refugees in Assam

\*283. **Shrimati Jyotsna Chanda:** Will the Minister of Works, Housing and Supply be pleased to state the steps taken to appoint as suggested by the Estimates Committee of the Second Lok Sabha (1961-62), a Committee of Enquiry to look into the circumstances in which Rs. 20-80 lakhs were paid without an agreement to the Indian

Tea Association, Cachar for rehabilitation of displaced persons from East Pakistan and the reasons for failure of the scheme and to fix the responsibility therefor?

**The Deputy Minister in the Ministry of Works, Housing and Supply (Shri P. S. Naskar):** The Government of India have decided to set up a Committee of Enquiry as recommended by the Estimates Committee (1959-60) of the Second Lok Sabha. The Committee would consist of a Chairman, two Members and a Secretary. One of the Members would be nominated by the Government of Assam. The Secretary of the Committee would also be an Officer of the State Government. The State Government have just intimated the names of their Officers who will serve on the Committee and action to set up the Committee is being taken.

**Shrimati Jyotsna Chanda:** May I know from the Government whether this committee will take up the residuary problem of those non-rehabilitated persons in Cachar under the ITA scheme?

**The Minister of Works, Housing and Supply (Shri Mehr Chand Khanna):** So far as the ITA scheme is concerned, we have to admit that it was not a success, and with a view to rehabilitate those families which were covered by that scheme, supplementary schemes have been formulated and sanctioned.

**Shri S. M. Banerjee:** I want to know whether the refugees who were rehabilitated under the new scheme in the Mizo Hills in Assam have been rehabilitated again in those places. What is their condition?

**Mr. Speaker:** This has nothing to do with that.

**Shri S. M. Banerjee:** But, generally he is going to consider their cases.

**Mr. Speaker:** Order, order.

Shri Chaudhuri.

**Shri Hem Barua:** Question No. 308 may be taken up with No. 284.